

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/4821/2020

This the 30th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Kanchan Jasrotia, Age 43 years, D/o Late Sh. Kripal Singh, R/o House No. 68, Sector C Sainik Colony, JammuApplicant

(Advocate:- Mr. J S Jasrotia)

Versus

1. UT of Jammu & Kashmir through Financial Commissioner, Housing & Urban Development Department, Civil Secretariat, Srinagar/Jammu and 2 ors.Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.61/4821/2020) arises out of WP (C) No.1128/2020, wherein relief is claimed against Jammu Municipal Corporation. This Tribunal does not have jurisdiction in respect of the employees of Jammu Municipal Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

2. All the pending M.As are also disposed of.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...